श्री ग्राबिद ग्रली: इस वारे में उन्होंने जो सिफारिश की थी उस के अनुसार टी के बारे में प्लान्टेशन बेज बोर्ड बनाया गया और उन्हीं की सिफारिश के ग्रनसार टम्भं आफ रेफरेन्स भी निश्चित किये गये थे। इसरों के बारे में उन की सिफारिश है कि बनाये जायें। वही हम करना चाहते हैं।

SHRI B. P. BASAPPA SHETTY: May I know whether any representative of the planters would be included in the Wage Board?

SHRI ABID ALI: Yes, Sir.

## INTERNATIONAL FILM FESTIVAL, 1961 TO BE HELD AT MOSCOW

\*459. SHRI P. N. RAJABHOJ: Will the Minister of INFORMATION BROADCASTING be pleased to state:

- (a) whether it is a fact that the Indian Film Industry has been invited to participate in the second International Film Festival to be held in July 1961 in Moscow.
- (b) whether the Films Division also propose to submit any documentaries for the competition; and
- (c) if the answer to part (b) above be in the affirmative, whether selection for the same has been made?

THE MINISTER OF INFORMATION AND BROADCASTING (Dr. B. V. KESKAR): (a) to (c) Government have no information whether the Film Industry has been invited to participate in the Second International Film Festival to be held in Moscow in 1961. Government of India have not so far received any invitation.

श्री पां० ना० राजभोज : क्या कोई फिल्म भी भेजी जाने वाली है ?

डा० जी० बी० केसकर : इस सवाल पर उस समय विचार किया जायेगा जब हम की निमंत्रण मिलेगा ।

श्री पां० ना० राजभोज : इंटरनेशनल फिल्म फैस्टिवल के लिये फिल्म सेलैक्शन करने का बया श्रोसीज्योर है ?

डा वी वी केसकर: इंटरनेशनल फिल्म फैस्टिवल के लिये भेजी जाने लायक फिल्मस की पैनल हमारे यहां बनाई जाती है और जो फिल्म्स दूसरे फैस्टिवल्स में न भेजी गई हों उन्हों में से भेजी जाती हैं और वहीं भेजी जाती है जहां से हमारे पास निमंत्रण ग्राता है ।

श्री पां० ना० राजभोज: मेलेक्शन करने का क्या प्रोसीज्योर है और भारतीय भाषा के फिल्म्स की प्रसिद्धि के लिये सरकार की स्रोर से क्या प्रयत्न किये जा रहे हैं।

डा० बी० बी० केसकर : यह तो फिल्म फैस्टिवल में भेजे जाने के बारे में सवाल है. प्रसिद्धि देने का सवाल नहीं है।

## REPRESENTATION REGARDING INCREASE IN LICENCE-FEE ON POWERLOOMS

\*460. SHRI DEOKINANDAN NARA-YAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether representations have been received by Government from users of powerlooms regarding the recent increase in the licence-fee to Rs. 500 per loom;
- (b) if the reply to part (a) above be in the affirmative, whether Government have taken any decision on these representations; and
  - (c) if so, what is that decision?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) Yes, Sir.

(b) and (c) The points raised in the representations are still under consideration of the Government.

SHRI DEOKINANDAN NARAYAN: May I know the reason for this abnormal rise in the registration fee?

SHRI N. KANUNGO: This is not a registration fee. This fee is being proposed to be levied from power-looms which have been operating without the texmark and without the permission of the Textile Commissioner. They have not been paying any dues. In other words, they are unauthorised powerlooms which are liable for prosecution and sealing.

SHRI DEOKINANDAN NARAYAN: May I know the reason for this abnormal rise?

SHRI N. KANUNGO: It is not an abnormal rise. As I "tried to show, this is not a registration fee but a fee that is being charged from those powerlooms which have been operating without any legal authority for a number of years.

SHRI DEOKINANDAN NARAYAN: May I know the number of such

looms that are working there in an unauthorised way?

SHRI N. KANUNGO: It is a little more than 32,000.

SHRI DEOKINANDAN NARAYAN: May I know the number of all power-looms that are working today in India?

SHRI N. KANUNGO: The registered powerlooms may be round about 40,000 but I am not sure of the number.

SHRI DEOKINANDAN NARAYAN: How many of them are working tinder cooperatives?

SHRI N. KANUNGO: I cannot give the exact number but the number is not large. The number is small and that too relates to those units which have been developed in the last four or five years.

SHRI FARIDUL HAQ ANSARI: Does the hon. Minister realise that the people who are carrying on this profession are generally poor people and that by imposing a fine of Rs. 500

on these people they will be forced to close down their business?

SHRI N. KANUNGO: As I said, Sir, the matter is still under consideration, but I would like to draw the attention of the House to the fact that these unauthorised powerlooms are liable for prosecution and to the scrapping of the looms but we are offering them an alternative.

SHRI N. SRI RAMA REDDY; Does the hon. Minister know that there are a large number of weavers in Bangalore called the JVakki weavers, ribbon weavers, who operate their machines with only 1(16 horse power machines and that these people also have been classified under the powerlooms with the result that there has been a great deal of hardship caused in Bangalore?

SHRI N. KANUNGO: If ribbon is woven on narrow with looms, it will not be covered.

\*461. and \*462. [The. questioner (Shri Ram Sahai) was absent. For answers, vide cols. 2440—44 infra.]

चीनियों द्वारा लांगजू का खाली किया जाना

्रश्री राम सहायः \*४६३ े श्री एम० एस० गुरुपादस्वामी :‡

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि क्या दिनांक ३ दिसम्बर, १६६० के हिन्दी 'हिन्दुस्तान' में प्रकाशित यह समाचार सच है कि लांगजू में किसी महामारी के फैल जाने के कारण चीनी सैनिक वहां से भाग गये हैं ?

t [VACATION OF LONGJU BY CHINESE

f Shri RAM SAHAI: \*463. \Shri M. S. GURUPADA ^SWAMY:i

Will the PRIME MINISTER be pleased to state whether the news published in the Hindi 'Hindustan' dated

t[ "J English translation.

 $\pm The$  question was actually asked on the floor of the House by Shri M. S. Gurupada Swamy.